Petitioner(s) VERSUS (FOR ADMISSION and IA No.80921/2020-EXEMPTION FROM FILING AFFIDAVIT) Date : 17-02-2023 This petition was called on for hearing today. CORAM : HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA HON'BLE MR. JUSTICE J.B. PARDIWALA For Petitioner(s) Petitioner-in-person For Respondent(s) Mr. Raj Bahadur Yadav, AOR Mr. Tushar Mehta, Solicitor General Mr. Rajat Nair, Adv. Mr. Shailesh Madiyal, Adv. Mr. Kanu Agarwal, Adv. Mr. Shlok Chandra, Adv. Mr. Arvind Kumar Sharma, AOR Mr. Shailesh Madiyal, Adv.

UPON hearing the counsel the Court made the following ORDER

- 1 The petitioner is directed to implead the Union Territories of Jammu and Kashmir and Ladakh.
- 2 Issue notice to the newly added respondents.
- 3 Mr Shailesh Madiyal, learned counsel appearing on behalf of the Union

ITEM NO.5

SECTION PIL-W

SUPREME COURT OF INDIA **RECORD OF PROCEEDINGS**

Writ Petition(s)(Civil) No(s). 921/2020

ASIM SUHAS SARODE

UNION OF INDIA & ORS.

Respondent(s)

COURT NO.1

Territories of Jammu and Kashmir waives service.

- 4 Mr. Tushar Mehta, Solicitor General of India states that the matter has been considered at the appropriate level and a period of three weeks may be required to apprise this Court of the developments.
- 5 List on 17 March 2023.

(GULSHAN KUMAR ARORA) AR-CUM-PS (SAROJ KUMARI GAUR) ASSISTANT REGISTRAR